

NOTIFICATIONS UNDER CUSTOMS ACT
1962 AND CENTRAL EXCISE RULES, 1944

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
K. R. GANESH): I beg to lay on the
Table—

(1) A copy of Notification No. G.S.R. 324 (Hindi and English versions) published in Gazette of India dated the 30th March, 1974, under section 159 of the Customs Act, 1962 together with an explanatory memorandum. [Placed in library. See No. LT-6662/74]

(2) A copy of Notification No. G.S.R. 323 (Hindi and English versions) published in Gazette of India dated the 30th March, 1974, issued under the Central Excise Rules, 1944, together with an explanatory memorandum. [Placed in Library. See No. LT-6663/74]

BOMBAY RENTS, HOTEL AND LODGING
HOUSE RATES CONTROL (GUJARAT
AMDT.) ACT, 1974

THE DEPUTY MINISTER IN THE
MINISTRY OF HOME AFFAIRS
(SHRI F H MOHSIN): I beg to lay
on the Table a copy of the Bombay
Rents, Hotel and Lodging House Rates
Control (Gujarat Amendment) Act,
1974 (President's Act No. 5 of 1974)
(Hindi and English versions) pub-
lished in Gazette of India dated the
31st March, 1974, under sub-section
(3) of section 3 of the Gujarat State
Legislature (Delegation of Powers)
Act, 1974. [Placed in Library. See No
LT-6664/74].

INDIAN TELEGRAPH (FIRST AMDT.)
RULES, 1974

THE DEPUTY MINISTER IN THE
MINISTRY OF COMMUNICATIONS
(SHRI JAGANNATH PAHADIA): I
beg to lay on the Table a copy of the
Indian Telegraph (First Amendment)
Rules, 1974 (Hindi and English ver-
sions) published in Notification No.
G.S.R. 259 in Gazette of India dated
the 9th March, 1974, under sub-section
(8) of section 7 of the Indian Tele-

graph Act, 1885. [Placed in Library.
See No. LT-6665/74]

13.48] hrs.

PUBLIC ACCOUNTS COMMITTEE
HUNDRED AND SIXTH AND HUNDRED AND
SEVENTH REPORTS

SHRI JYOTIRMOY BOSU (Dia-
mond Harbour): I beg to present the
following Reports of the Public Ac-
counts Committee—

(1) Hundred and Sixth Report
on action taken by Government on
the recommendations contained in
their Seventy-ninth Report relating
to Ministry of Railways.

(2) Hundred and seventh Report
on action taken by Government on
the recommendations contained in
their Eighty-fourth Report relating
to Department of Cooperation.

13.49 hrs

STATEMENT RE ALLEGED BAYO-
NET CHARGE BY R.P.F. PERSON-
NEL AT LAKHISARAI RAILWAY
STATION

THE DEPUTY MINISTER IN THE
MINISTRY OF RAILWAYS (SHRI
MOHD. SHAFI QURESHI): Sir, this
statement is being made by me in
reply to the notice of breach of pri-
vilege and contempt of the House
given by Shri Madhu Limaye and the
discussion in the House on 9th April
1974 which has arisen out of a state-
ment made by me in the Lok Sabha
on 29-3-74 on the alleged atrocities
committed by the Railway Protection
Force personnel at Railway Station
Lakhisarai on 19-3-74.

In the statement, I had only said
that 'no bayonet charge' was ordered
by the police or the RPF engaged in
dispersing the mob. In this connec-
tion, it may be necessary to explain
that a "bayonet charge" is a definite
act where the Force making the
charge is formed up in a particular
formation and the charge is made
under proper command and control.
I had meant to convey to the House